

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 24th day of February, 2004.

Original Application No. 166 of 2004.

Hon'ble Mr. Justice S.R. Singh, Vice-Chairman.

Hon'ble Mr. D.R. Tiwari, Member-A.

Beli Ram S/o Late Bhagwan Dass
Presently posted at Air Force Station, Hindon,
Distt. Ghaziabad.

.....Applicant

Counsel for the applicant :- Dr. Hridayawati Mishra

V E R S U S

1. Union of India through the Secretary, M/o Defence,
Govt. of India (Air Force), South Block, New Delhi.
2. Air Commodore, Air Force Commanding,
Air Force Station, Hindon, Ghaziabad.
3. The Chief of the Air Staff, Indian Air Force,
Air Headquarters (VB) Rafi Marg, New Delhi-11.

.....Respondents

Counsel for the respondents :- Sri S.C. Mishra

O R D E R

By Hon'ble Mr. Justice S.R. Singh, VC.

The original application is directed against the order of removal from service dated 11.09.2003. In paragraph 6 of the O.A it has been averred that the applicant has filed appeal against the order of removal and the Appellate Authority is sitting on it. Annexure- 5 to the O.A is the memo of appeal. The representation was filed on 24.09.2003 and six months have not yet expired even from the date of impugned order of removal from service. In the circumstances, therefore, we dispose of the O.A at the

189

::2::

admission stage it-self with direction that the appeal preferred by the applicant shall be considered and disposed of by the Appellate Authority by means of speaking order to be passed and communicated to the applicant within a period of four months from the date of receipt of a copy of this order. No costs.

D. Anand
Member - A.

R. M. J.
Vice-Chairman.

/Anand/